

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 14th August, 2018.

No.LJ(B).68/2012/42 – In exercise of the powers conferred by sub-section (1) of Section 2 of the Meghalaya Autonomous District (Administration of Justice) Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), the Governor of Meghalaya is pleased to appoint Shri H.S. Diengdoh; MCS., Additional Deputy Commissioner, In-Charge Ranikor Civil Sub-Division, South West Khasi Hills District, Generally for trial of cases; Civil and Criminal, and the Governor is further pleased to direct that the officer as such Additional Deputy Commissioner, In-charge Ranikor Civil Sub-Division shall for the general purpose aforesaid, exercise all the powers of the Deputy Commissioner under the Rules for the Administration of Justice and Police within Ranikor Civil Sub-Division with immediate effect and till he holds the said post.

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(M.M. Sangma)

Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.

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Memo.No.LJ (B).68/2012/42-A

Dated Shillong, the 14th August, 2018.

Copy forwarded to: -

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, South West Khasi Hills District, Mawkyrwat. This has a reference to your letter No., SWK.15/JUD/2012/109 dt.31.07.2018.
3. The Personnel & A.R. (A) Department for Information
4. Shri H.S. Diengdoh, MCS., Additional Deputy Commissioner, In-Charge Ranikor Civil Sub-Division , Ranikor.
5. Director of Information and Public Relations, Meghalaya Shillong
6. DEO (Data Entry Operator) Law (A) Department for uploading the Notification in the Law Department website.

By order etc...,



Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.

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